महत्वपूर्ण विभागों का अत्यावश्यक सेवा सूची में शामिल किया जाना

5485. श्री ओम प्रकाश त्यागी : क्या उप प्रधान मंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बैंक कर्मचारियों द्वारा की गई हड़ताल के कारण हुई राष्ट्रीय हानि को ध्यान में रखते हुए सरकार का विचार कुछ महत्वपूर्ण विभागों और उद्योगों को अत्यावश्यक सेवा सूची में शामिल करने का है ;

(ख) यदि हां, तो उक्त सूची कब तक प्रकाशित हो जायेंगे ; और

(ग) यदि नहीं, तो इस के क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुल्फिकारुल्लाह): (क) से (ग). इस समय ऐसा कोई केन्द्रीय कानून नहीं है जिस के अंतर्गत सेवाओं को अत्याधिक अत्यावश्यक इसेंशियल घोषित किया जा सके । इसलिए महत्वपूर्ण विभागों तथा उद्योगों को अत्यावश्यक सेवाओं की सूची में भी शामिल करने का प्रश्न नहीं उठता ।

Interest charged by RBI on State Co-operative Banks

5486. SHRI M. N. GOVINDAN NAIR: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the Maharashtra State Government has urged the Centre to persuade Reserve Bank of India to cut interest charged by it on State Co-operative banks on the short and medium term loans; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Chief Minister, Maharashtra along with the Chief Ministers of some other States had sent a memorandum to the Prime Minister on the 25th February, 1979. The Memorandum raised issues which required to be considered in the broader perspective of the needs of the country and measures required to deal with the economic situation. It also raised the question of general reduction in the rates of interest on loans advances to agriculturists.

(b) Government is aware of the problems raised in the Memorandum. The Reserve Bank had reduced, with effect from 1st March, 1978, its refinance rates to State Cooperative Banks from 2 per cent below bank rate to 3 per cnt below bank rate in case of short-term agricultural advances and from 1.5 per cent below bank rate of 2.5 per cent in case of medium term advances. Interest rates on term loans for agriculture and allied purposes with maturity of not less than three years advanced by commercial banks have also been reduced with effect from 15th March, 1979.

Levy of Export Duty on Fabricated Mica Component for Electrical Goods

5487. SHRI R. L. P. VERMA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government are aware that fabricated mica components for electrical goods retches five to six times the floor prices of processed mica from which it is fabricated;

(b) if so, why curbs have been applied on the development of exports of fabricated components by way of levy of export duty of 10 per cent ad valorem on export of fabricated material; and

(c) whether Government will consider removing this export duty so that exports of Rs. 16 crores worth of processed mica can be made mainly in the form of fabricated components to earn over Rs. 100 crores of foreign exchange to provide employment to thousands of workers in the rural areas of Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) Yes, Sir.

(b) and (c). There is no curb on the development of export of fabricated mica. Export duty on fabricated mica, originally fixed at 40 per cent, has since been reduced to 10 per cent only. Substantial increase in export of fabricated mica can more effectively be effected through establishment of industries using mica as raw material, such as mica paper, micanite, wet gorund and miscronised mica powder, mica capacitors, etc. MICA Trading Corporation is already engaged in taking steps to promote the establishment of such industries.

मैसर्स गैमनस इण्डिया लिमिटेड पर करों की राशि

5488. श्री हुकमदेव नारायण यादव :

उप प्रधान मंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स गैमनस इण्डिया लिमिटेड ने किस वर्ष की अपनी आयकर विवरणियां प्रस्तुत नहीं की हैं और उन पर, मदवार, आयकर की कितनी राशि बकाया है ;

(ख) क्या इस कम्पनी को एकाधिकारी कम्पनी घोषित किया गया है; और

(ग) क्या कम्पनी ने कर बचाने के लिये प्रबन्ध-शीर्ष के अन्तर्गत बहुत अधिक राशि का व्यय दिखाया है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुलफिकार-उल्लाह): (क) मैसर्स गैमनस इंडिया लिमिटेड ने अपनी आयकर की विवरणियां कर निर्धारण वर्ष 1978–79 तक की, जिस में कर-निर्धारण वर्ष 1978–79 भी शामिल है, प्रस्तुत की हैं। कम्पनी की तरफ कर-निर्धारण वर्ष 1975–76 के लिए आय-कर अधिनियम की धारा 220 (2) के अन्तर्गत देय ब्याज की 42,389 रु० की की रकम बकाया है।

(ख) जी, नहीं।

(ग) सूचना इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी।

Merger of D.A. with Pay Restoration of D.A. Cut and D.A. Formula

5489. SHRI SUKHDEO PRASAD VERMA:
SHRI GANANATH PRADHAN:
SHRI K. MALLANNA:

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether the question of merger with D.A. with pay restoration of D.A. cut during emergency and change in D.A. formula for Central Government Employees were recently discussed with the members of JCM (National Council);

(b) if so, the outcome of such discussion;

(c) whether Board of Arbitration is likely to submit its report during March 1979; and

(d) if not, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (d). A statement on the issue will be made in the House shortly by the Deputy Prime Minister and Minister of Finance.

केंद्रीय सरकार के कर्मचारियों के भविष्य निधि लेखे

5490. श्री गंगा भक्त सिंह : क्या उप प्रधान मंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ज्ञात है कि केंद्रीय सरकार के कर्मचारियों के भविष्य निधि लेखों में असंगतियों (गुमशुदा क्रेडिटों) तथा भविष्य निधि विवरण अत्यधिक विलम्ब से जारी किए जाते हैं जिस के कारण कर्मचारी अपने भविष्य निधि अंशदानों को बढ़ाने अथवा घटाने से हिचकिचाते हैं;

(ख) यदि हां, तो सरकार ने 1978–79 के दौरान इस बात को सुनिश्चित करने के लिए क्या कदम उठाए हैं कि भविष्य निधि विवरणों में असंगतियां एवं गुमशुदा क्रेडिट न हों।